



## JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, DHANBAD -834004  
Phone.: 2400851, 2400852, 2400979 Fax: 0651- 2400850, Web Site – [www.jspcb.nic.in](http://www.jspcb.nic.in)

### A LATEST REPORT ON THE FACTUAL ASPECTS AND ACTION TAKEN BY THE JHARKHAND STATE POLLUTION CONTROL BOARD AND DISTRICT MEGISTRATE, BOKARO FOR COMPLIANCE OF THE HON'BLE NGT ORDER DATED 15/04/2019 AND 17/09/2019 IN O.A. NO. 164/2019, RESIDENTS OF PICHHARI PANCHAYAT, DISTRICT BOKARO VERSUS STATE OF JHARKHAND.

1. As the Unit has not appeared in the first show cause hearing so, a second show cause notice was issued to the above said unit vide Board's letter no B - 1178 dated 27/09/2019. *(Photocopy of Show cause Letter no B-1178 dated 27/09/2019 is annexed as Annexure -I).*
2. The show cause notice was availed by the unit and reply was submitted vide ref no. – PO/PICHRI OCP//2019/96 dated 01/10/2019. In which the Unit has claimed that the OB dumping in the river bed had been done by Sri Ram Singh & Company, that too before Nationalization which had been stabilized and vegetation in ample amount had developed on the OB Dump. *(Photocopy of the reply of the Unit Letter no PO/PICHRI OCP//2019/96 dated 01/10/2019 is annexed as Annexure -II).*
3. A show cause notice was issued to the Project Officer, M/s Pichri Open Cast Project vide Board's letter no B - 1359 dated 08/11/2019. *(Photocopy of Show cause Letter no B-1359 dated 08/11/2019 is annexed as Annexure -III).*
4. Directions were issued to the abovementioned Unit for submission of Time Series Map vide Board's letter no B – 1369 Ranchi dated 11/11/2019 *(Photocopy of the directions issued vide letter no B – 1369 Ranchi, dated 11/11/2019 is annexed as Annexure -IV).*
5. The Unit has submitted the photograph of current satellite imagery, a part of topo-sheet of 1975 (topo-sheet no 73/I 1) and a part of topo-sheet of 2009 (topo-sheet no F45C1) vide Ref. No.:- Po(Pichri)/2019/118 dated 12.11.2019. Whereas, the inspection report of the Unit was forwarded by the Deputy Commissioner, Bokaro vide Ref No - 2058 dated 29/07/2019 states that the OB dumping in the river bed had been stabilized and vegetation in ample amount had developed on the OB Dump. *(Photocopy of the Unit's reply vide Ref. No. Po(Pichri)/2019/118 dated 12.11.2019 is annexed as Annexure -V).*
6. The reply of the Unit was not found tenable so the Unit has been directed to submit an interim Environmental Compensation of INR 1,00,00,000.00 (INR One Crore Only/-) within 30 days vide Boards ref. No. B-1419 Ranchi, dated – 14/11/2019. *(Photocopy of the Boards ref. No. B-1419 Ranchi, dated – 14/11/2019 is annexed as Annexure-VI).*

7. As an additional measure, Jharkhand Space Application Center (JSAC) was requested to arrange the time series map w.r.t. M/s Pichri Open Cast Project. However, till now JSAC has been able to find out the time series map from 01/11/2006 onwards. *(Photocopy of the maps is annexed as Annexure-VII).*
8. JSPCB is in process of arranging the time series map and as the Map is arranged further action will be taken. In the mean while an interim Environmental Compensation of INR 1,00,00,000.00 (INR One Crore Only/-) has been levied on the unit.

*Rajiv*  
*19/11/2019*  
(Rajeev Lochan Bakshi)  
Member Secretary



# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref. No... *b-1178*

Ranchi, Dated... *27.9.19*

From,

Rajeev Lochan Bakshi,  
Member Secretary.

To,

The Project Officer,  
M/s Pichri Open Cast Project,  
Bokaro, Jharkhand.

**Sub: Show cause notice under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Water (Prevention and Control of Pollution) Act, 1981 - Regarding.**

Whereas, your unit was accorded Environmental Clearance by MoEF, New Delhi vide, Ref No. J-11015/02/2015-IA-II (M) dated 13.10.2015.

Whereas, your unit was issued CTO vide Board's Reference No. JSPCB/HO/RNC/CTO-2176343/2018/1370 dated 23/08/2018 over an area of 151.47 Ha. for product and capacity:- Coal - 1.20 MTPA Normative to 1.50 MTPA Peak valid till 30.06.2019.

Whereas, the National Green Tribunal, Principal Bench, New Delhi in its order dated 15.04.2019 in O.A. No. 164/2019 has directed the Jharkhand Pollution Control Board and District Magistrate, Bokaro to look into the matter and take appropriate action in accordance with the in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at [ngt.filing@gmail.com](mailto:ngt.filing@gmail.com). Allegation which has been treated as an application, is that there is encroachment and pollution of Damodar River by Management of C.C.L. at District Bokaro, Jharkhand. It is also alleged that illegal mining is taking place and several trees have been cut. This has resulted in diversion of the river.

Whereas, in view of the above directions a committee which consisted of members from JSPCB and District Magistrate, Bokaro had carried out inspection in light of the directions of the National Green Tribunal, Principal Bench, New Delhi and an Inspection Report vide letter no: - 2058 dated 29.07.2019 has been forwarded by the District Magistrate in which the following observations were made:-

1. It was observed that the Mines and OB dump area is situated nearby the CCL pump house which is by the side of River at Pichri.
2. After operation the OB dump has been placed near the old dump only which is by the side of river.
3. The length of old O.B. Dump along river is approx 500 mts. and has encroached the river bed approx 25 - 30 mtrs.
4. Due to the aforementioned OB dump there is a possibility of scouring in the opposite bank of the river because as per the Revenue map the river bends near the dumping area only.

*o/c*  
KMB/35

Whereas, a show cause notice was issued to your unit vide Boards' Ref No. B- 783, Ranchi dated 30/07/2019 which was not availed by you.

Now, therefore, in view of the above and exercising the powers conferred under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 you are given an opportunity to be present in person on 03.10.2019 at 11:00 AM in the office chamber of the Member Secretary to explain why the CTO application submitted to the board shall not be rejected in light of the above observations and an environmental compensation will be levied as per the directions of Hon'ble NGT.

Sd/-  
**(Rajeev Lochan Bakshi)**  
Member Secretary

Memo No...B-1178...

Ranchi, dated...27/9/19...

Copy to: The Regional Officer, Regional Office, Dhanbad for information and to ensure necessary action from his end.

*Rajeev*  
**(Rajeev Lochan Bakshi)**  
Member Secretary



सेंट्रल कोलफील्ड्स लिमिटेड  
(भारत सरकार का एक उपक्रम)  
CENTRAL COALFIELDS LIMITED  
(Govt. of India Undertaking)  
*A Miniratna Cat-1 Company*

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Office of the Project Officer, AADOCM  
P.O.- Dhori, Distt – Bokaro.

Ref. No.- PO/PICHRI OCP//2019/ 96

Dated:- 01.10.2019

To,  
Member Secretary,  
Jharkhand State Pollution Control Board  
TA Divison Building, HEC, Dhurwa,  
Ranchi- 834004

**Sub :Regarding Show Cause notice of Pichri OCP,Dhori Area, CCL.**

**Ref : Your letter no : B-1178 Dated 27.09.2019.**

Dear Sir,

With reference to the above subject matter the Pichri Mine has been visited by the Regional office, JSPCB, Dhanbad and query to the letter has been provided with all documents & plan.

The point wise facts regarding Pichri OCP is following:

1. Previously in the year from 1991-92 to 2002-03, approx 2.09 Mcum OB has been dumped which is situated away from Damodar River. Plantation has also been on the dump (Plot No.- 1628).
2. No forest & Plants has been removed, but approx 8 Ha of plantation has been done in the year 2008 by Forest department, which can be physically seen at the site. Since, already there is dense plantation on OB dump along the bank of river and any attempt to remove the settled and reclaimed area further may create another threat to ecosystem.
3. No work has been done previously by Dhori Area, CCL on Plot No.-4309, which is marked as River. Further the land coming under Khata No.-237, Plot No.-2099 work had been done by Sri Ram Singh & Company as they were having working right which has been transferred to CCL after Nationalization. The Mining activities had already been done by previous mine owners before nationalization and no work has been done by CCL Management.
4. No scouring in the opposite bank direction due to above stated region of OB dumping as there is enough width around the pump house, still it is safe and enough plantation has been done along the bank of river at the OB dump.

So it is earnestly requested to your good office to grant our CTO applied vide Application No.-4944321 dated: 16.03.2019.

Yours faithfully,

*[Handwritten Signature]*

01-10-2019

Project Officer  
Pichri OCP, Dhori Area

Copy to :

1. R.O., JSPCB, Dhanbad.
2. HOD (E&F), CCL HQ, Ranchi.



# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

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Z  
A/

Ref. No..... B-1359

Ranchi, Dated... 08-11-2019,

From,

Dilip Kumar,  
Environmental Engineer.

To,

The Project Officer,  
M/s Pichri Open Cast Project,  
Bokaro, Jharkhand.

**Sub: Notice to show cause under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and for submission of Time Series Map w.r.t. Pichri Open Cast Project - Regarding.**

Whereas, your unit was accorded Environmental Clearance by MoEF, New Delhi vide, Ref No. J-11015/02/2015-IA-II (M) dated 13.10.2015.

Whereas, your unit was issued CTO vide Board's Reference No. JSPCB/HO/RNC/CTO-2176343/2018/1370 dated 23/08/2018 over an area of 151.47 Ha. for product and capacity:- Coal - 1.20 MTPA Normative to 1.50 MTPA Peak valid till 30.06.2019.

Whereas, the National Green Tribunal, Principal Bench, New Delhi in its order dated 15.04.2019 in O.A. No. 164/2019 has directed the Jharkhand Pollution Control Board and District Magistrate, Bokaro to look into the matter and take appropriate action in accordance with the in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at [ngt.filing@gmail.com](mailto:ngt.filing@gmail.com). Allegation which has been treated as an application is that there is encroachment and pollution of Damodar River by Management of C.C.L. at District Bokaro, Jharkhand. It is also alleged that illegal mining is taking place and several trees have been cut. This has resulted in diversion of the river.

Whereas, in view of the above directions a committee which consisted of members from JSPCB and District Magistrate, Bokaro had carried out inspection in light of the directions of the National Green Tribunal, Principal Bench, New Delhi and an Inspection Report vide letter no: - 2058 dated 29.07.2019 has been forwarded by the District Magistrate in which the following observations were made:-

1. It was observed that the Mines and OB dump area is situated nearby the CCL pump house which is by the side of River at Pichri.
2. After operation the OB dump has been placed near the old dump only which is by the side of river.
3. The length of old O.B. Dump along river is approx 500 mts. and has encroached the river bed approx 25 - 30 mtrs.
4. Due to the aforementioned OB dump there is a possibility of scouring in the opposite bank of the river because as per the Revenue map the river bends near the dumping area only.

Whereas, a show cause notice was issued to your unit vide Boards' Ref No. B- 783, Ranchi dated 30/07/2019 which was not availed by you.

Whereas, a second show cause notice was issued to your unit vide Boards' Ref No. B- 1178, Ranchi dated 27/09/2019.

Whereas, the show cause notice was availed by your unit and reply was submitted vide ref no. - PO/PICHRI OCP//2019/96 dated 01/10/2019. In which you have claimed that the OB dumping in the river bed had been done by the Sri Ram Singh & Company, that too before Nationalization.

Whereas, you were directed vide Board's ref. No. B - 1347 Ranchi, dated 06/11/2019 to submit the Time Series Map w.r.t. Pichri Open Cast Project.

Now, therefore, in view of the above and as per the directions of the Hon'ble NGT Principal Bench, New Delhi on 08/11/2019 in the personal appearance of the Member Secretary and exercising the powers conferred under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 you are directed to be present in person on 11.11.2019 at 11:00 AM in the office chamber of the Member Secretary to explain the facts with the Time Series Map.

Sd/-  
(Dilip Kumar)  
Environmental Engineer

Ranchi, Dated. 08/11/2019.

Memo No. B-1359

Copy to: The Regional Officer, Regional Office, Dhanbad for information and is requested to kindly direct the concerned stakeholder to attend the same in time and he is also requested to attend the show cause please.

*Dilip Kumar*  
8.11.19  
(Dilip Kumar)  
Environmental Engineer

*o/c*



# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref. No. B-1369

Ranchi, Dated..11/11/19..

From,

Rajeev Lochan Bakshi,  
Member Secretary.

To,

The Project Officer,  
M/s Pichri Open Cast Project,  
Bokaro, Jharkhand.

**Sub: Directions issued while Show - Cause hearing held on 11.11.2019 in light of the Hon'ble NGT, Principal Bench, New Delhi in O.A. No. 164/2019 - Regarding.**

Whereas, you were directed vide Board's ref. No. B - 1347 Ranchi, dated 06/11/2019 to submit the Time Series Map w.r.t. Pichri Open Cast Project.

Whereas, a show cause notice was issued to your unit vide Boards' Ref No. B- 1359, Ranchi dated 08/11/2019.

Whereas, Show Cause hearing was availed by your Unit on 11/11/2019 and the Unit's Representative has asked for one week time to submit the Time Series Map w.r.t. the Unit.

Now, therefore, in view of the above and as per the directions of the Hon'ble NGT Principal Bench, New Delhi on 15/04/2019, 17/09/2019 and 08/11/2019 you are directed to submit the Time Series Map positively by 13/11/2019 so that the compliances can be done in time. Otherwise, punitive action as per Rules may be initiated against your Unit.

*Rajeev*  
(Rajeev Lochan Bakshi)  
Member Secretary



Coal India Limited  
A Maharatna Company  
www.coalindia.in

Central coalfields Limited  
OFFICE OF THE PROJECT OFFICER,  
AMALGAMATED AMLO-DHORI-OCM  
P.O.:- DHORI, DISTT. :- BOKARO  
Email Id :- [projectofficer.aadocm@gmail.com](mailto:projectofficer.aadocm@gmail.com)

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ANNE

Ref. No. :- PO(Pichri)/2019/118

Dt. 12.11.2019

To  
The Member Secretary  
JSPCB, TA Division Building,  
HEC, Dhurwa  
Ranchi 834004

Sub:- Regarding submission of time series map for Pichri OCP.  
Ref:- B-1359 dt 08.11.19

Dear Sir,

With reference to the show cause notice and subsequent hearing in your office held on 11.11.2019, we are submitting desired details as follow:-

1. Photograph of current satellite imagery
2. Toposheet of 1975 (Toposheet No. 73 1/1)
3. Toposheet 2009 ( " " F 45 C 1)

After comparing both topo sheet it is seen that there is no change in profile of Damodar river from 1975 to till date as evident from both toposheets. Hence it may be concluded that whatever dumping is being found beside river Damodar near Pichri mine has been done before 1975.

This is for your kind information.

*Sri Gupta, K. S. Mani CE*

*DLW  
12.11.19*

Copy for information:-

1. The RO, JSPCB, Dhanbad
2. The HOD(E&F), CCL HQ, Ranchi
3. The GM, Dhori Area

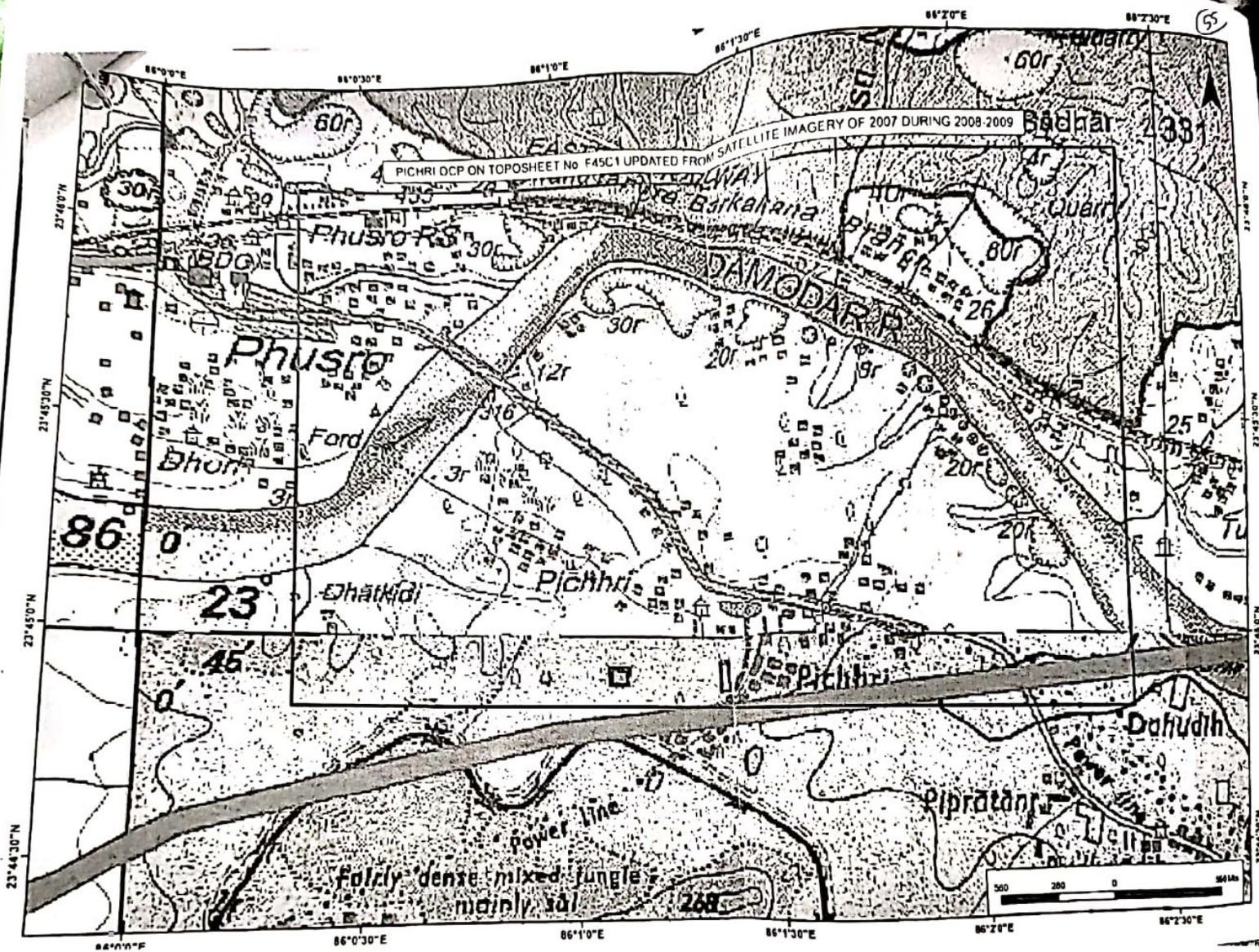
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14/11/19

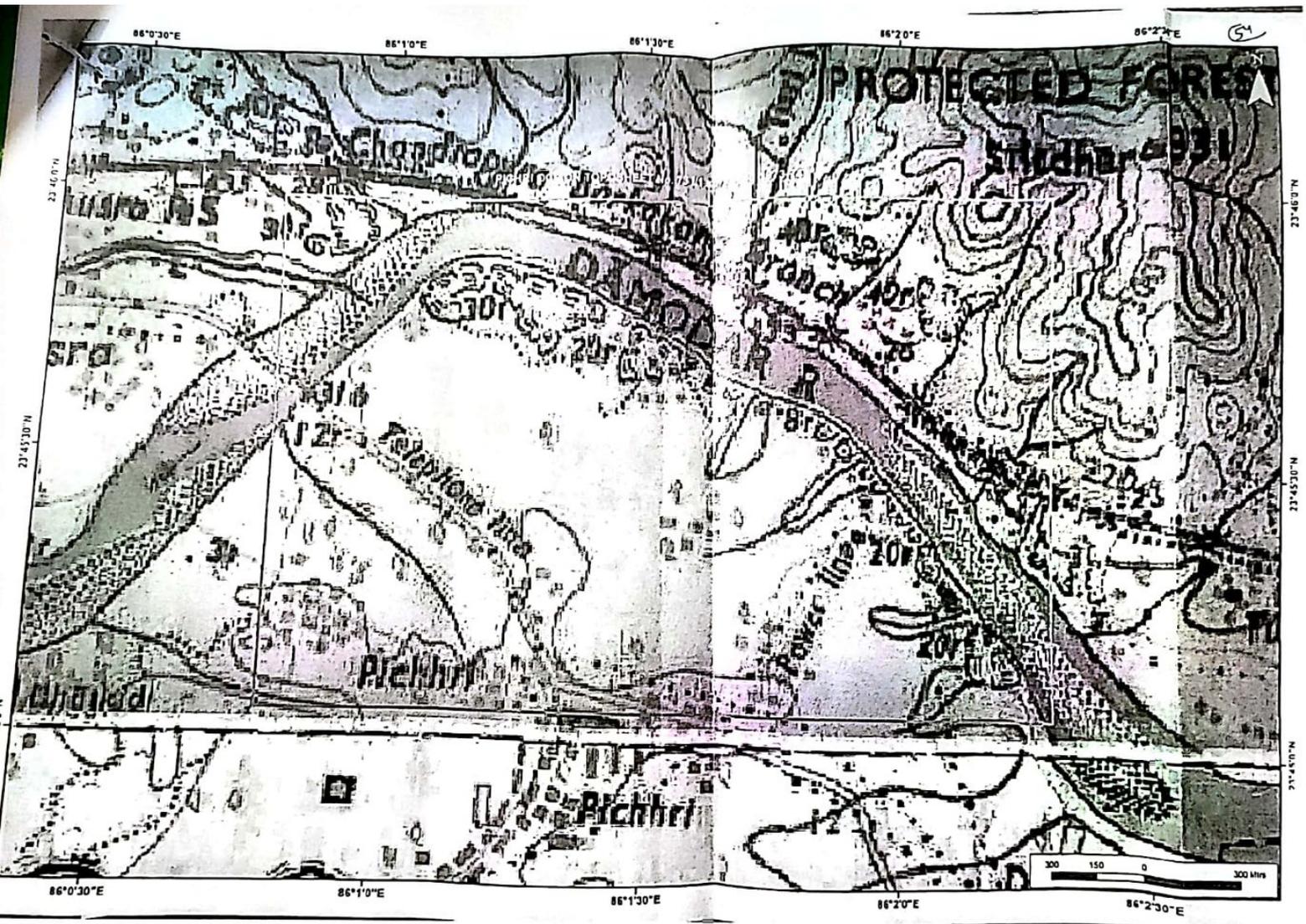
Yours faithfully

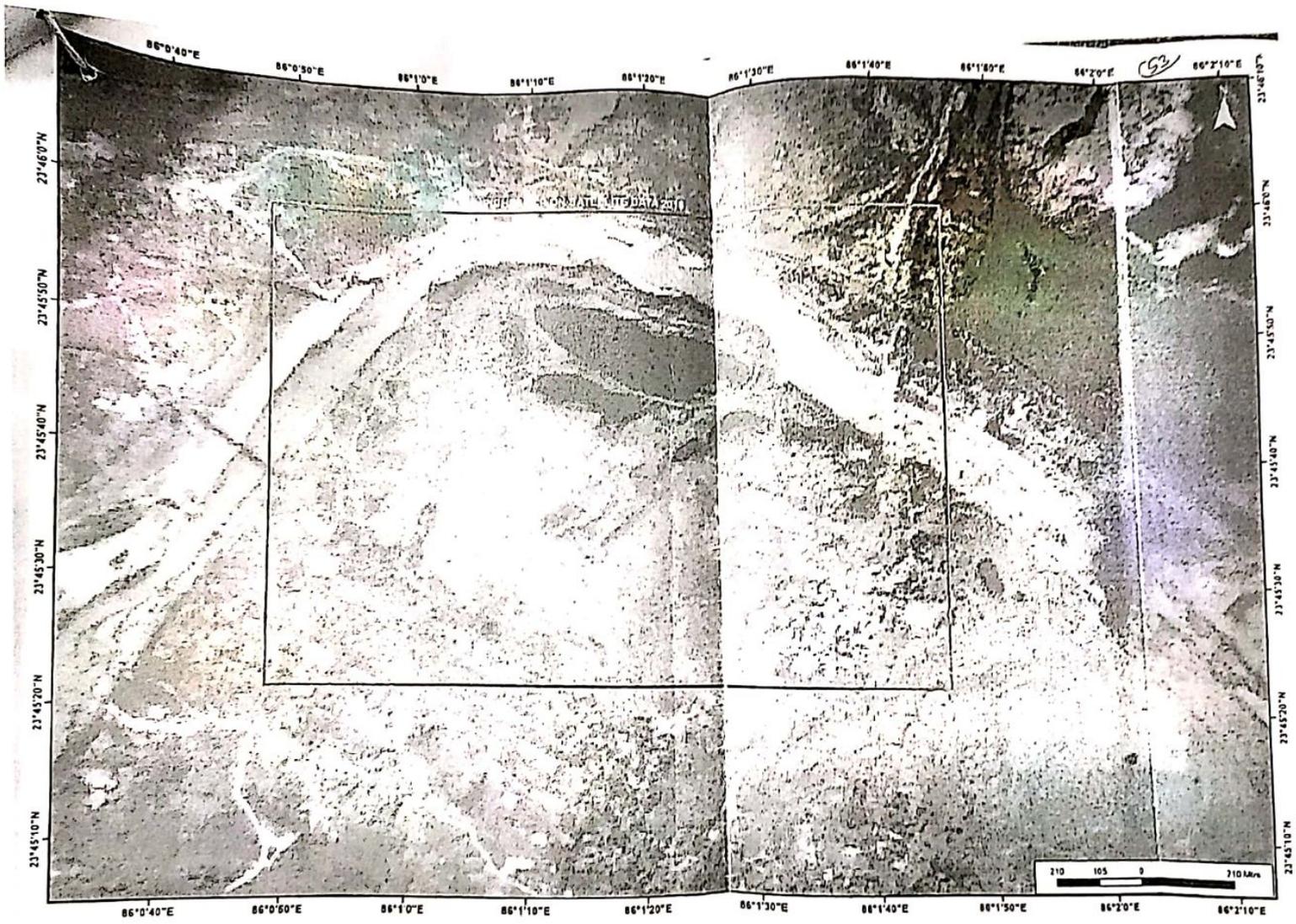
*IC*  
Project Officer  
Pichri OCP



*Sri Dilip Kumar  
13/11/19*









# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ranchi, Dated...14/11/19

Ref. No....B-1419

From,

Rajeev Lochan Bakshi,  
Member Secretary.

To,

The Project Officer,  
M/s Pichri Open Cast Project,  
At + Po - Pichri, Bokaro, Jharkhand.

## ORDER

Whereas, you were directed vide Board's ref. No. B - 1347 Ranchi, dated 06/11/2019 to submit the Time Series Map w.r.t. Pichri Open Cast Project.

Whereas, a show cause notice was issued to your unit vide Boards' Ref No. B- 1359, Ranchi dated 08/11/2019.

Whereas, Show Cause hearing was availed by your Unit on 11/11/2019 and the Unit's Representative has asked for one week time to submit the Time Series Map w.r.t. the Unit.

Whereas, you were directed to submit the Time Series Map during the show cause hearing vide letter no B-1369 Ranchi, dated 11/11/2019.

Whereas, you have submitted the reply of directions vide Ref. No. : - PO(Pichri)/2019/118 dated 12/11/2019.

Now, therefore, in view of the above and after analyzing your reply the competent authority is of the view that your reply was not tenable. So, as per the various directions of the Hon'ble NGT Principal Bench, New Delhi you are directed to submit an interim Environmental Compensation of INR 1,00,00,000.00/- (Rs. One Crore Only) within 30 days from the issuance of this letter. Otherwise, an interest of 12 % per annum will be charged.

*sd/-*  
(Rajeev Lochan Bakshi)  
Member Secretary

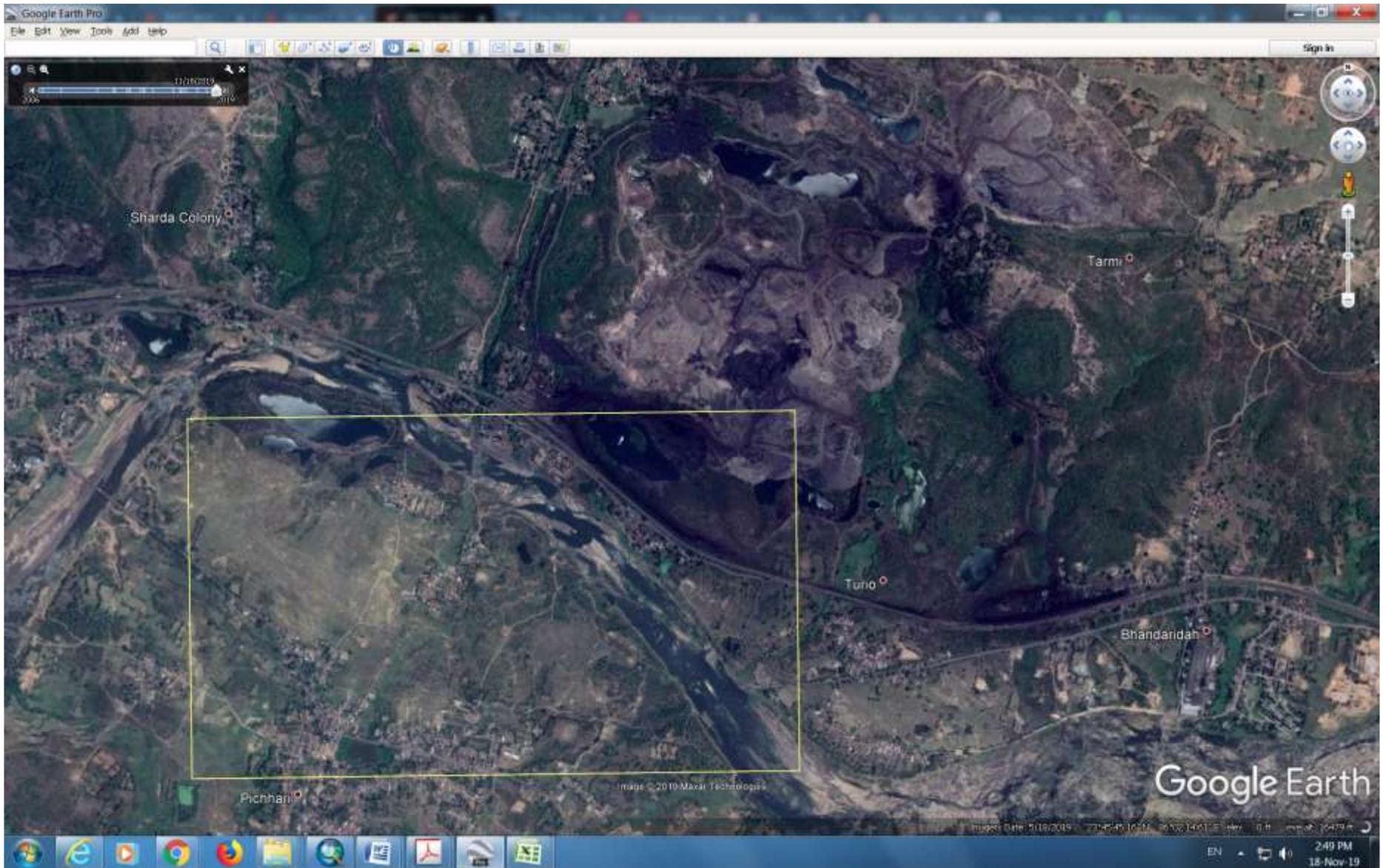
Ranchi, Dated...14/11/19

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Memo No....B-1419

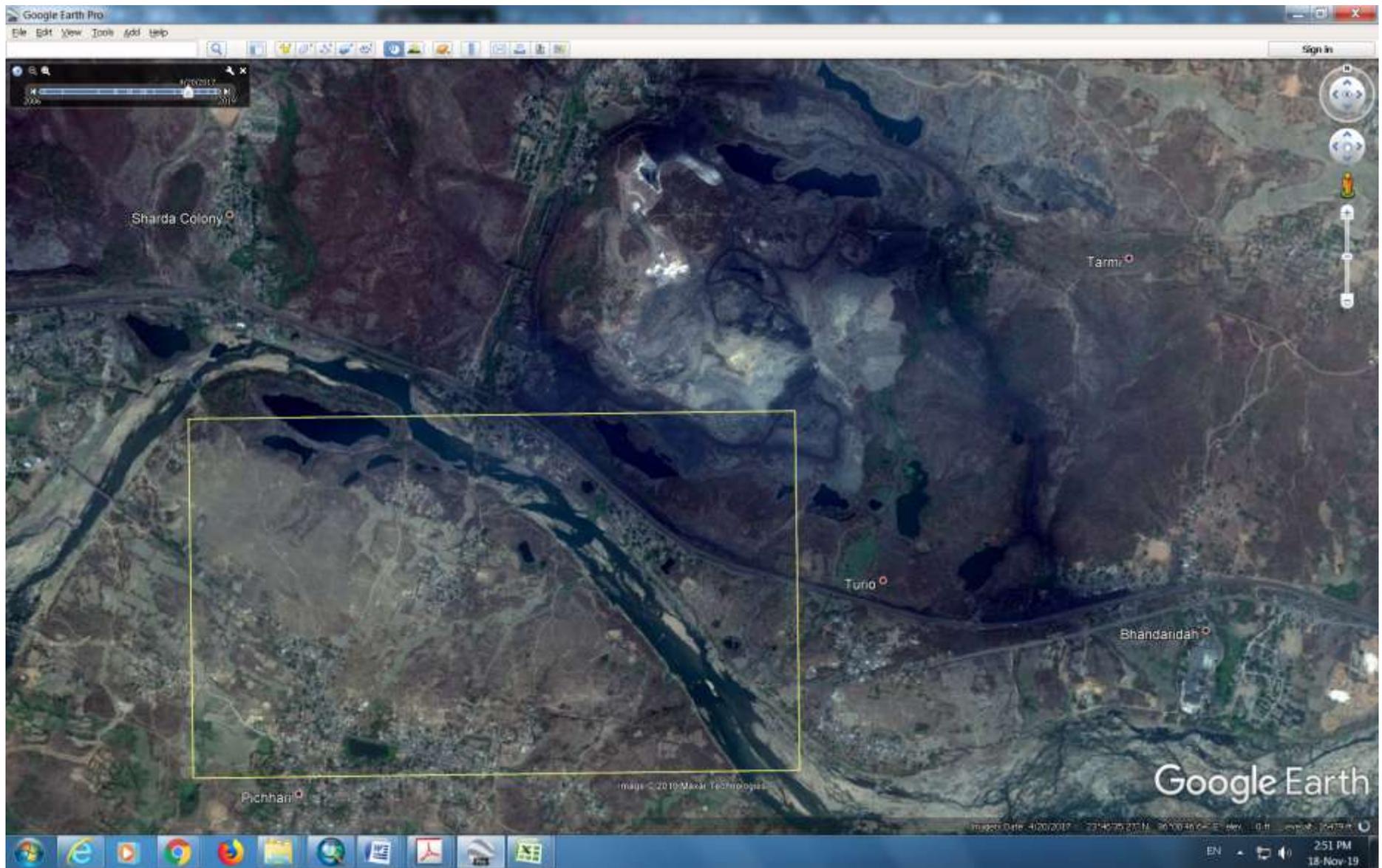
Copy to: The Regional Officer, Regional Office, Dhanbad for information and necessary action from his end.

*Rajeev*  
(Rajeev Lochan Bakshi)  
Member Secretary  
*sd/-*

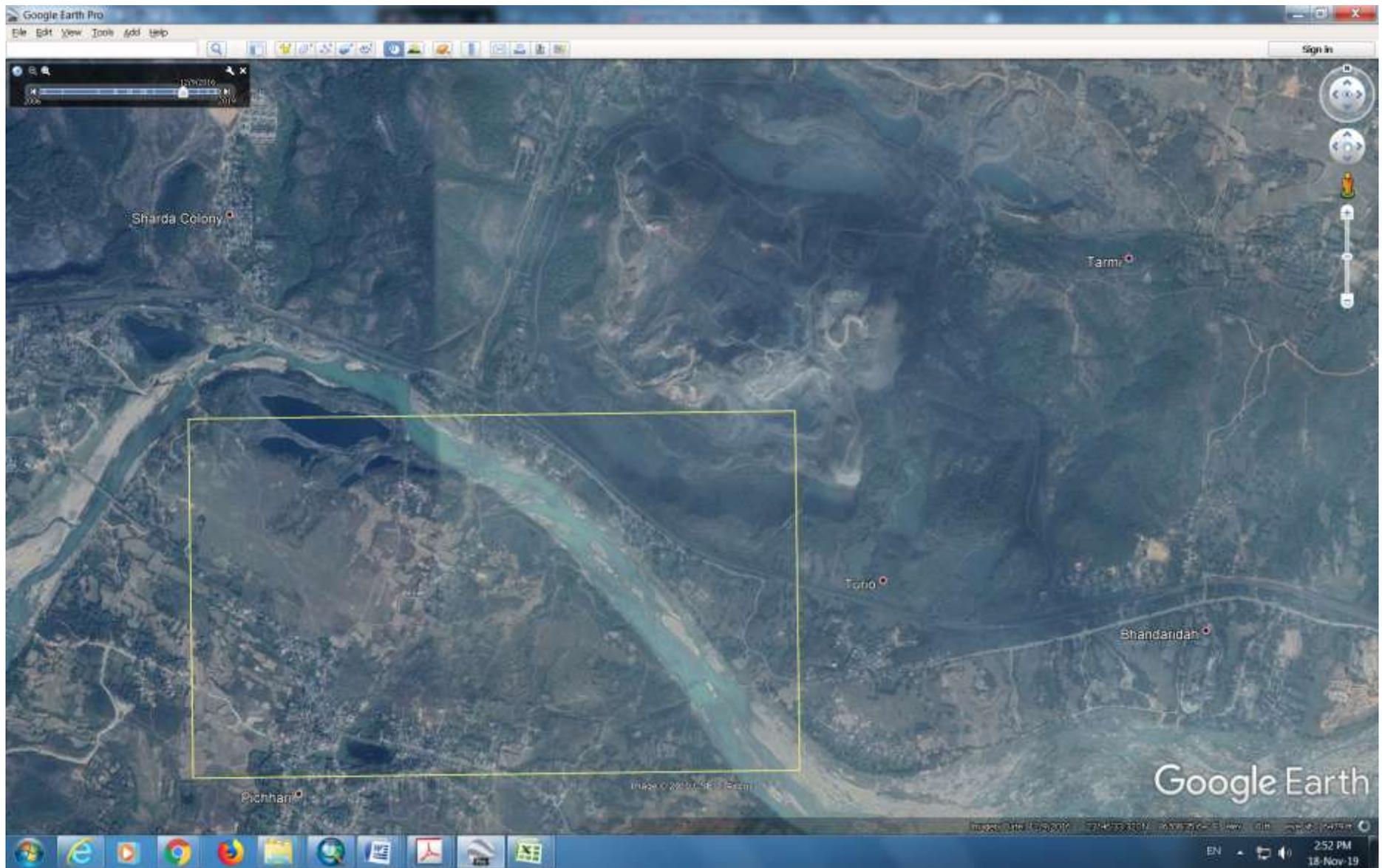
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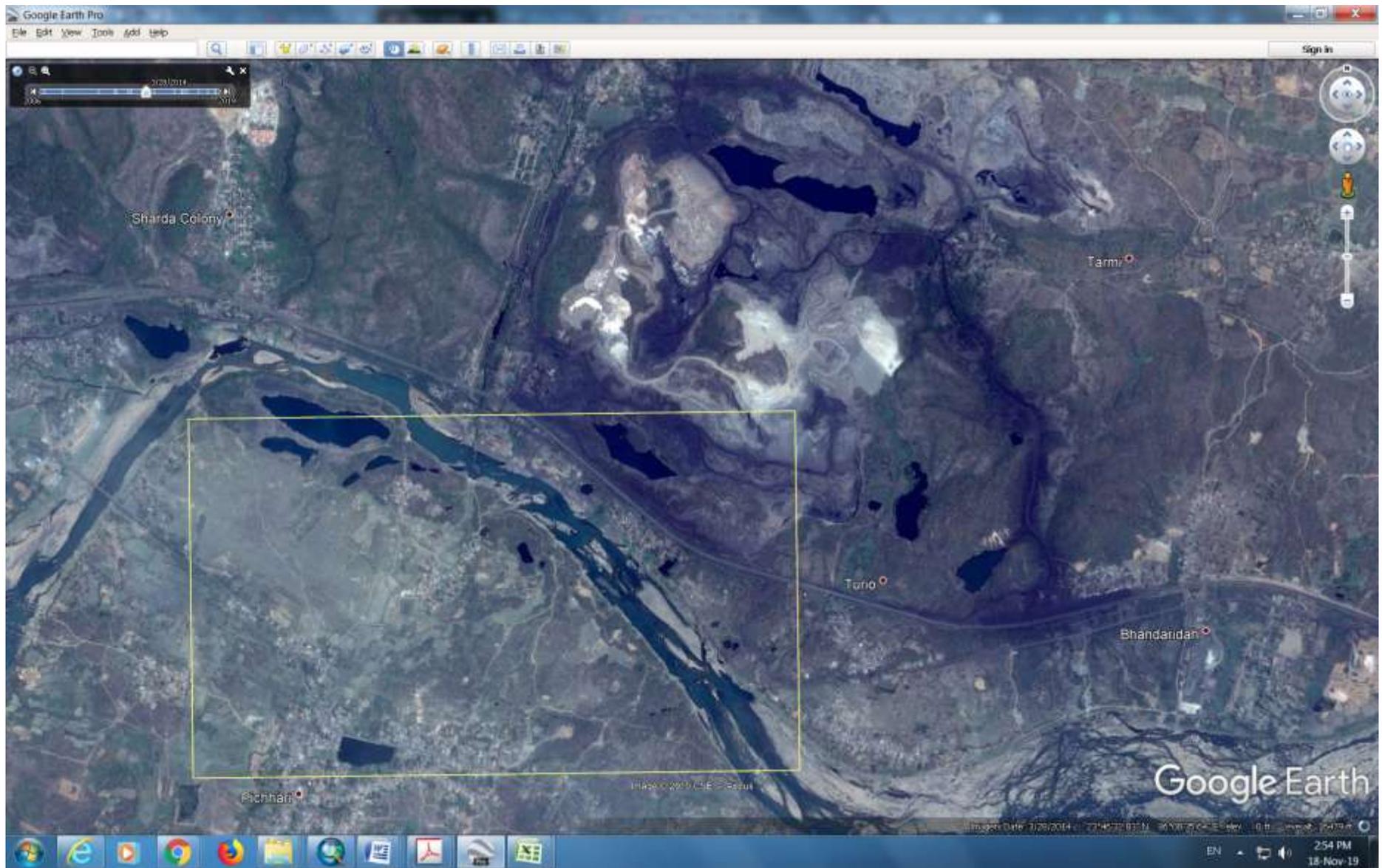
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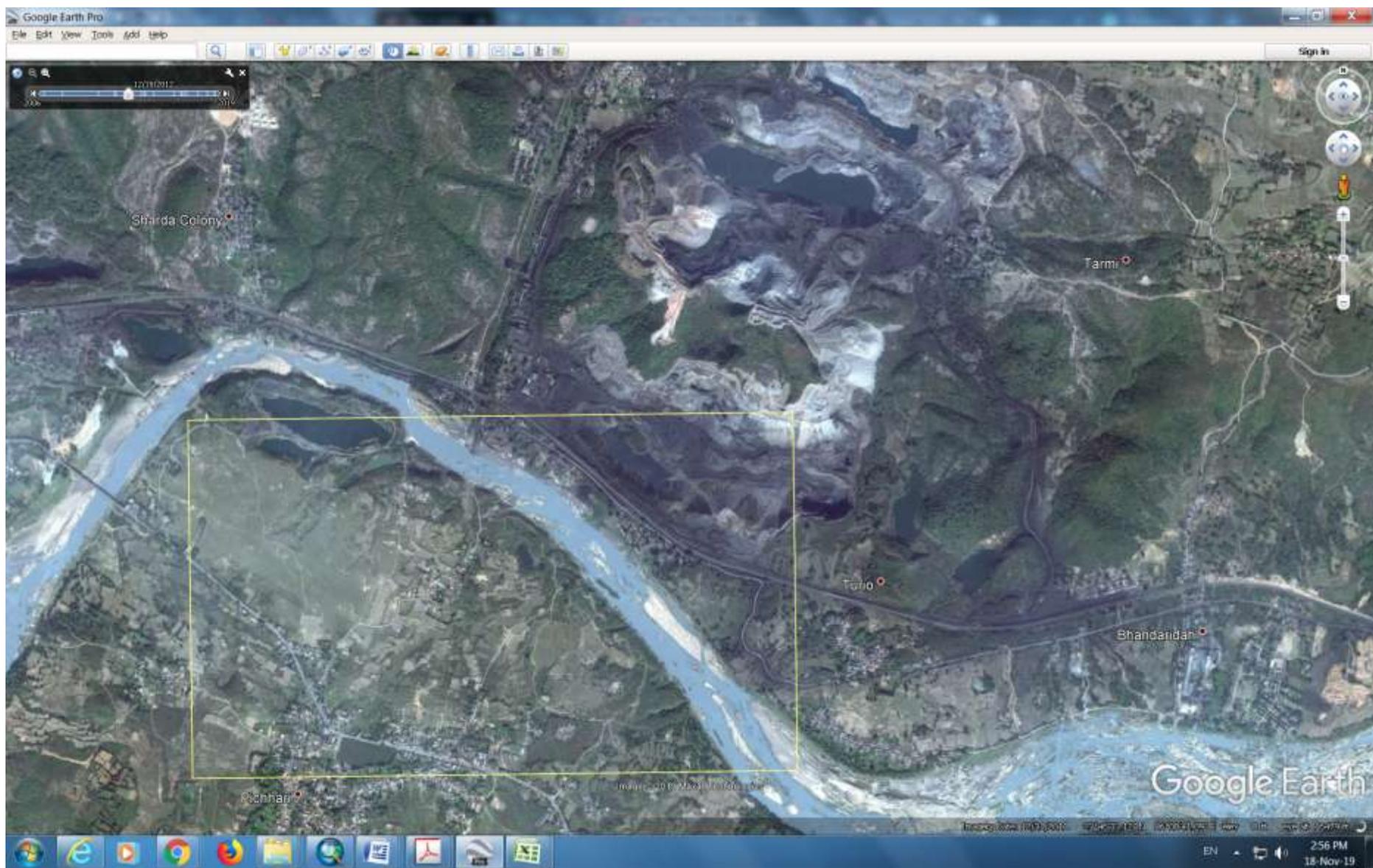
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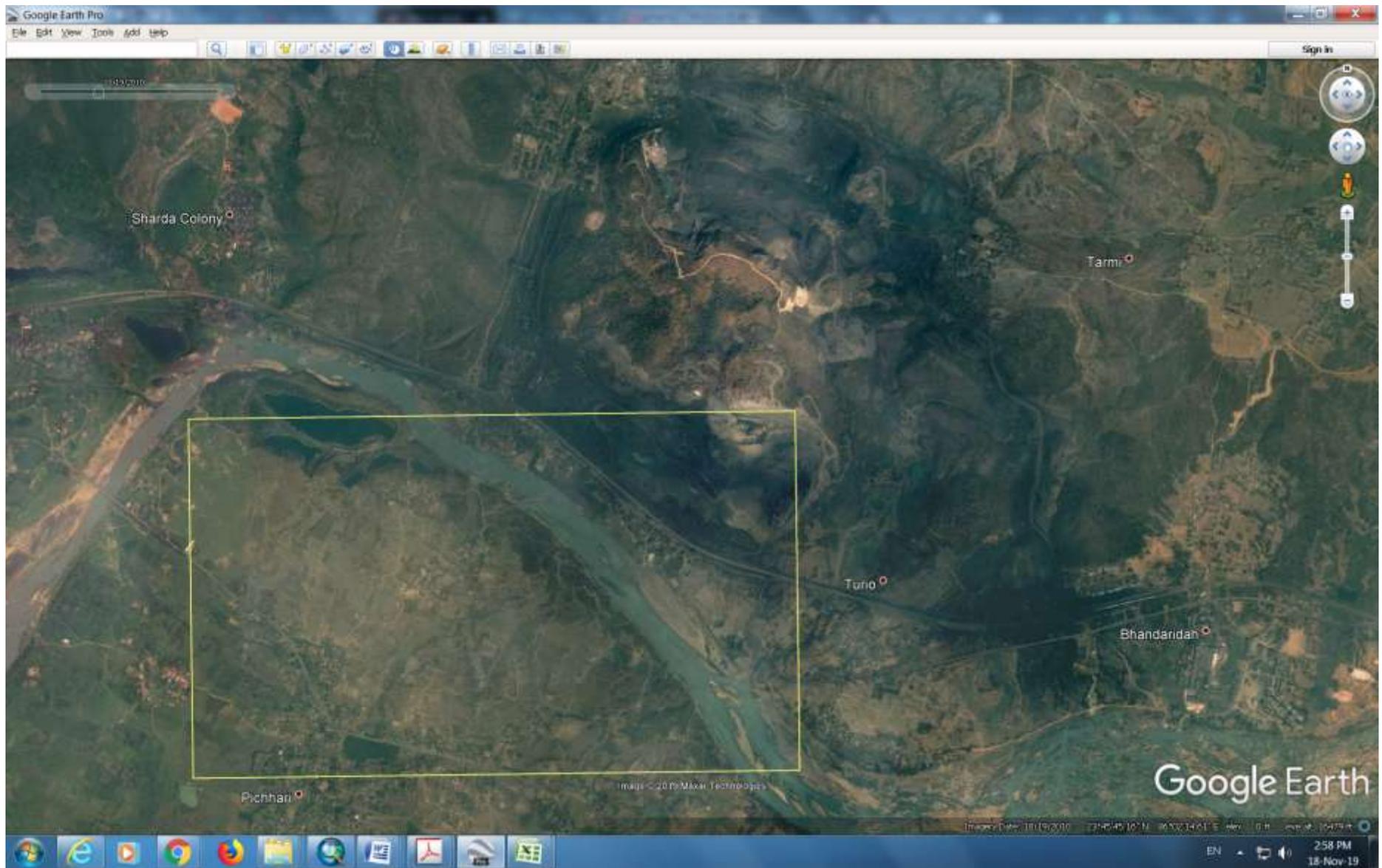
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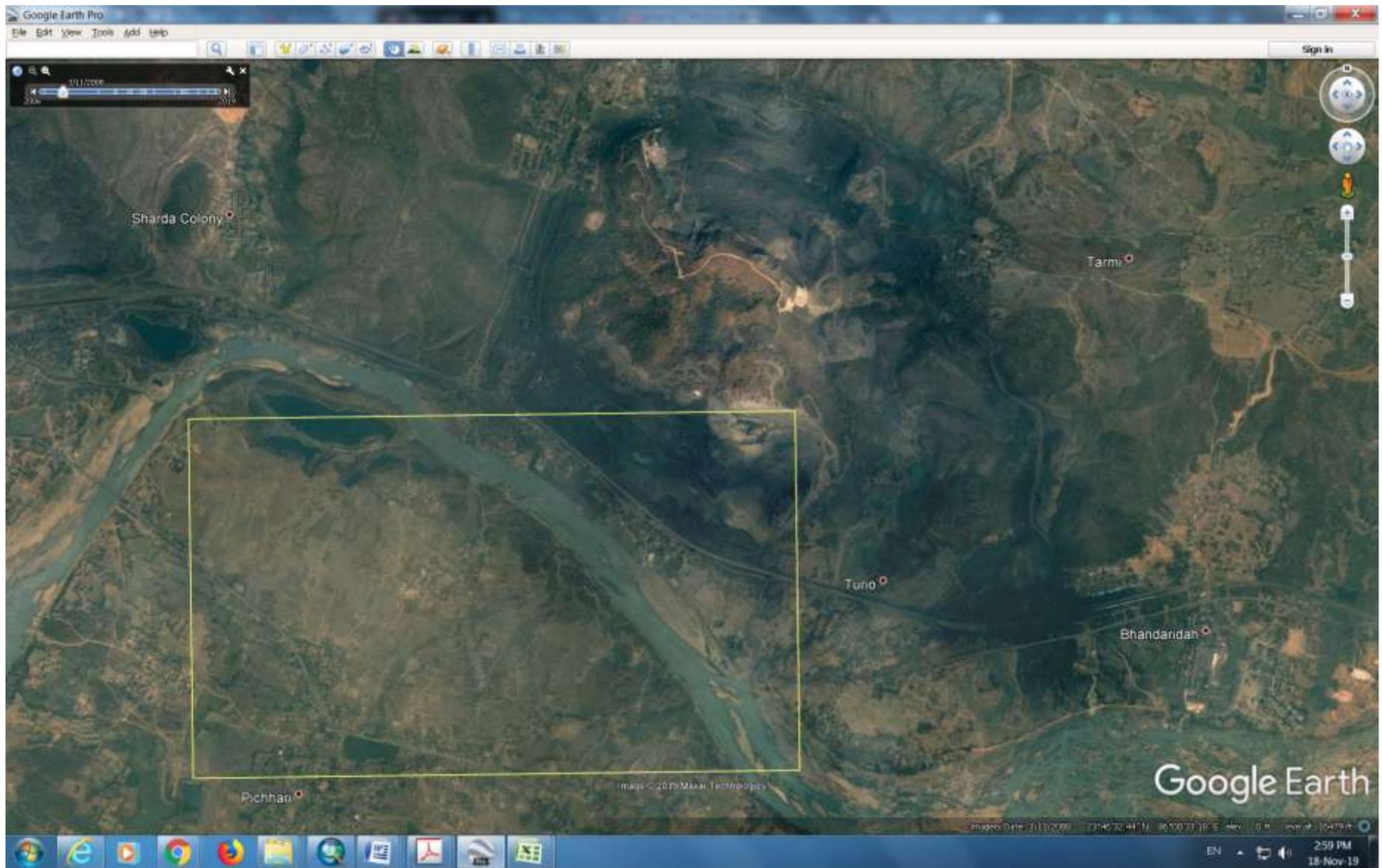
Dated-18.12.2012



Dated-19.10.2010



Dated-11.03.2008



Dated-01.11.2006

